

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 842
TO BE ANSWERED ON 04.02.2026

UMEED PORTAL

842: SHRI BENNY BEHANAN:
SHRI K SUDHAKARAN:

Will the Minister of MINORITY AFFAIRS be please to State:-

- (a) whether the Government is aware that the UMEED portal for digital registration of Waqf properties faced persistent technical glitches during late 2025 including server crashes, login failures, missing or inaccessible fields, delayed uploads, and other functional issues and if so, the details thereof, State/UT-wise;
- (b) the details of Waqf properties uploaded, approved, pending and rejected, State and month-wise;
- (c) the steps taken or proposed to be taken to resolve these technical problems such as system upgrades, additional training for Waqf Boards, helplines or independent technical audits; and
- (d) whether the Government has issued any guidelines to ensure uniform and reliable reporting across all States and Union Territories (UTs) and plans to monitor the portal performance in real time to avoid delays in registration of pending Waqf properties and if so, the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIU)

- (a) to (d): The Ministry of Minority Affairs developed and launched the statutory UMEED Central Portal-2025 on 06.06.2025 for uploading details of existing waqf and properties dedicated to the waqf, registration of new waqf, and for facilitating the overall management and governance of waqf in accordance with the provisions of the Act.

Following the launch and subsequent scaling-up of the UMEED Central Portal-2025, certain intermittent technical and operational issues were reported by some users, particularly during the initial phase and during periods of high concurrent usage. These issues were almost uniform across all States/UTs and were largely transitional and operational in nature, rather than indicating of any systemic malfunction of the Portal.

The issues arose primarily due to digitization of large volumes of legacy data, variations in internet connectivity at the user end, differing levels of digital preparedness among field-level functionaries, and gaps in the availability of statutory records with certain State Waqf Boards.

The issues reported included occasional login delays due to delayed receipt of OTPs attributable to user-end connectivity, non-submission of certain mandatory fields owing to non-availability of requisite documents, and issues relating to data validation under the maker-

checker-approver workflow. In several instances, such difficulties arose due to the non-availability of records prescribed under the Act with certain State Waqf Boards.

All such issues and queries were addressed as and when received through the Helpdesk mechanism, and necessary clarifications, remarks and resolutions were provided on the Portal under the grievance redressal module. Notwithstanding these issues, the Portal remained largely functional throughout the prescribed period, and the process of digital uploading of details of waqf and waqf-dedicated properties continued across States and Union Territories.

Moreover several communications were also received from the stakeholders on the matter. The issues raised therein were addressed and resolved on a real-time basis, and the replies along with details of the grievances redressed have been uploaded on the UMEED Central Portal-2025 i.e. <https://umeed.minorityaffairs.gov.in/> and those were also resolved during the video conferences & Zonal Review Meetings.

A State-wise and month-wise monitoring mechanism has been built into the Portal to continuously track the status of waqf properties uploaded, approved, pending or reverted. This mechanism enables early identification of bottlenecks, targeted technical support and focused compliance-oriented interventions. Based on continuous monitoring, no State or Union Territory has been identified as having been disproportionately affected due to any systemic or persistent technical malfunction of the Portal.

The UMEED Central Portal-2025 was launched on 06.06.2025. While the pace of data submission during the initial months was negligible, a substantial increase in uploads was observed towards the latter part of the prescribed period, including significant volumes uploaded during the final month and in the last week. A State-wise and month-wise Waqf Progress Report on the UMEED Central Portal is as **Annexure-I**.

As per Rule 3 of the UMEED Rules, 2025, the uploaded data has been examined and instances of erroneous entries, particularly relating to the area of waqf properties, were observed. Accordingly, all State Waqf Boards have been advised to re-verify the area details with reference to relevant land records. In cases where discrepancies involving unusually large area entries persist, the same shall be re-examined by nominated State Government officials.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (A) to (D) OF THE LOK SABHA UNSTARRED QUESTION NO. 842 TO BE ANSWERED ON 04.02.2026 ON ‘UMEED PORTAL’ RAISED SHRI BENNY BEHANAN AND SHRI K SUDHAKARAN

S. No	State waqf Board Name	June	July	August	September	October	November	December	Total
1	Andaman And Nicobar Islands	0	0	0	0	12	119	82	213
2	Andhra Pradesh	0	4	0	52	421	9523	1290	11290
3	Assam	0	0	2	1	32	306	340	681
4	Bihar Shia	0	0	12	6	15	3379	1808	5220
5	Bihar Sunni	0	10	193	181	161	5208	4231	9984
6	Chandigarh	0	0	10	5	3	5	0	23
7	Chhattisgarh	0	0	0	0	0	1091	833	1924
8	Dadra & Nagar Haveli And Daman And Diu	0	0	0	0	0	2	0	2
9	Delhi	2	1	0	1	22	2194	932	3152
10	Gujarat	0	1	2	18	468	8246	18725	27460
11	Haryana	1	0	0	439	3701	8580	724	13445
12	Himachal Pradesh	1	0	0	62	204	542	90	899
13	Jammu And Kashmir	0	0	18	558	1202	17490	6025	25293
14	Jharkhand	0	0	1	22	27	247	259	556
15	Karnataka	0	0	0	31	5816	46578	5903	58328
16	Kerala	0	3	0	0	32	2995	39747	42777
17	Lakshadweep	0	0	1	3	2	43	419	468
18	Madhya Pradesh	0	1	0	3	15	4904	16398	21321
19	Maharashtra	0	2	15	37	2196	39657	21032	62939
20	Manipur	1	3	0	0	0	248	141	393
21	Meghalaya	0	0	0	0	0	7	6	13
22	Odisha	1	12	107	945	1942	1344	1850	6201
23	Puducherry	0	0	0	0	1	145	474	620
24	Punjab	1	2	4	1655	4298	16421	3529	25910
25	Rajasthan	0	4	13	11	168	7073	14969	22238
26	Tamil Nadu	0	0	0	0	12	1432	6808	8252
27	Telangana	0	1	0	2	2244	23189	21046	46482
28	Tripura	0	0	397	1	0	1879	503	2780
29	Uttarakhand	0	2	7	100	225	775	1170	2279
30	UP Shia	0	0	12	51	163	3230	3030	6486
31	UP Sunni	2	2	7	140	2354	31363	52494	86362
32	West Bengal	2	3	21	3	90	4248	18724	23091
	Total	11	51	822	4327	25826	242463	243582	517082
